

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.270/GT/2019**

Subject : Petition for revision of tariff of SUGEN Power Plant (1147.5 MW)for the period from 1.4.2014 to 31.3.2019 after truing-up exercise

**Petition No.259/GT/2019**

Subject : Petition for determination of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2019 to 31.3.2024

Petitioner : Torrent Power Limited (TPL)

Respondents : TPL (Ahmedabad Distribution) &ors

Date of hearing : **31.10.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, TPL  
Shri Naresh Joshi, TPL  
Shri Vihar Patel, TPL  
Shri Ravi Kishore, Advocate, PTC  
Ms.Rajshree Chaudhary, Advocate, PTC

**Record of Proceedings**

These Petitions were taken up for hearing today.

2. During the hearing, the learned counsel for the Petitioner made detailed submissions in the matters and prayed for revision of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of the generating station as claimed in these Petitions.

3. The learned counsel for the Respondent, PTC submitted that no reply is being filed in these Petitions. None appeared on behalf of the Respondent, MPPMCL, despite notice.

4. The Commission after hearing the matter directed the Petitioner to submit, on affidavit, the following additional information in Petition No. 270/GT/2019, with copy to the Respondent, MPPMCL, on or before **15.11.2019**:

(a) *Audited statements in respect of Water charges billed to the Petitioner and actual payment made in respective years;*

(b) *Copies of two bills for water charges; and*

(c) *Copy of audited statements in respect of quantity and price of liquid fuel (LN Gas) stock actually maintained for the period 2017-19.*



5. The Respondent, MPPMCL is granted time, as a last chance, to file its reply, on or before **22.11.2019** with advance copy to the Petitioner, who shall file its rejoinder, if any, by **29.11.2019**. Matters shall be listed for hearing, if required, based on the response, if any, to be filed by the Respondent MPPMCL.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Deputy Chief (Law)**

